

Title: Need to make adequate budgetary provisions in the Union Budget for the welfare of Other Backward Classes and minorities – Laid.

SHRIMATI MARGARET ALVA (CANARA) : The Indian Constitution provides for the advancement of the Backward Class citizens, especially under Articles 15(4) and 16(4) relating to the education and appointments to Government jobs respectively, which is being implemented in all the States. But, the Central Government is not implementing the reservation measure under Article 15 (4) for admissions to various educational institutions under the Central Government which in turn makes ineffective the implementation of reservations under Article 16(4) for appointments, in its true spirit.

There is also the problem of inadequacy for funds for the Backward Classes in the Central Budget :

The Central Budgetary provision for the various welfare schemes for the backward classes and minority population of more than 55% in 2002-2003 was Rs.107.43 crores a year as compared to SCs/STs Budget allocation of Rs.1872.24 crores for a population of 21%.

I urge the Government to intervene urgently and undo this injustice to the OBC and minority population.